

1/4ITEM NO.6

COURT NO.13 SECTION IIA  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10586/2015  
(Arising out of impugned final judgment and order dated 21/04/2015  
in ABA No. 4048/2014 passed by the High Court of Jharkhand at  
Ranchi)

ANAND RAM

Petitioner(s)

VERSUS

STATE OF JHARKHAND AND ANR.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and permission to file  
additional documents and interim relief and office report)

Date : 19/04/2017 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE ADARSH KUMAR GOEL

HON&#39;BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Pramod Kumar, Adv.

Mr. Pashupathi Nath Razdan, Adv.

For Respondent(s) Mr. Tapesh Kumar Singh, Adv.

Mohd. Waquas, Adv.

Mr. Aditya Pratap Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Delay condoned.

In view of the fact that interim stay of arrest was  
granted by this Court on 11.12.2015, we continue the said order  
till further orders of the trial Court.

We make it clear that if the petitioner does not  
cooperate with the trial or misuses the stay of arrest granted by  
this Court, it will be open to the trial Court to cancel the bail.

The special leave petition is disposed of in above terms.

Pending application(s), if any, shall also stand disposed  
of.

(SWETA DHYANI)

SR.P.A

(SAROJ KUMARI GAUR )

COURT MASTER